Annexure – 3
Name of the corporate debtor: Superfine Metals Private Limited
Date of commencement of CIRP: 16.07.2026 List of creditors as on: 07.08.2026

List of secured financial creditors (other than financial creditors belonging to any class of creditors)
(Amount in ₹)

Sl. No.	Name of creditor	Details of claim received		Details of claim admitted						Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?	% voting share in CoC					
1	Central Bank of India	30.07.2026	₹ 2,30,49,65,922.00	₹ 2,28,69,42,639.02	Secured Financial Creditor	₹ 2,28,69,42,639.02		No	85.32%	₹ 0.00	₹ 0.00	₹ 0.00	₹ 1,80,23,282.98	Clarification sought due to a clerical error in the claim calculation. Further, no details/supporting documents regarding the guarantee have been provided.
2	Indian Bank	28.07.2026	₹ 39,37,77,278.41	₹ 39,35,96,838.71	Secured Financial Creditor	₹ 39,35,96,838.71	₹ 0.00	No	14.68%	₹ 0.00	₹ 0.00	₹ 1,80,439.70	₹ 0.00	The claim towards legal costs amounting to ₹1,80,439 has been rejected, as it does not form part of the financial debt under the provisions of the Insolvency and Bankruptcy Code, 2016.
	Total		**₹ 2,69,87,43,200.41**	**₹ 2,68,05,39,477.73**		**₹ 2,68,05,39,477.73**	**₹ 0.00**		**100.00%**	**₹ 0.00**	**₹ 0.00**	**₹ 1,80,439.70**	**₹ 1,80,23,282.98**	

Notes:
1. This is not the final list of financial creditors; process of verification is still underway, basis which the above table shall be updated from time to time. In certain cases, requisite supporting documents have been sought and are awaited from the concerned claimants.
2. Principal amount has been verified on the basis bank statements and balancesheet, as per Section 65B of The Banker's Book Evidence Act, 1891 (as applicable), and Corporate Debtor's books of accounts (as available) and other supporting documents as per requirements of the CIRP Regulations and the Code.
3. The above mentioned voting share has been computed based on amounts verified as of date.